

**OFFICE OF THE DISTRICT JUDGE OF PASCHIM BARDHAMAN**  
**ENGLISH DEPARTMENT**

Order No 78 (G), Dated, Asansol, the 15<sup>th</sup> day of April, 2020.

**HEARING OF EXTREMELY URGENT MATTERS THROUGH VIDEO CONFERENCE**

Pursuant to the directions of the Hon'ble Supreme Court of India in Suo Moto Writ Petition (Civil) No. 05 of 2020 dated April 09<sup>th</sup>, 2020 and the direction of the Hon'ble High Court, Calcutta, vide notification no. 1514-CPC dated April 09<sup>th</sup>, 2020; the Court Proceedings of extremely urgent matters would be conducted via video conferencing. Accordingly, the Ld. Judicial Officers, the Ld. Advocates, the members of the Staff and the Litigants are hereby intimated to take notice of the following arrangements:

**Downloading of the Video Conferencing Application:**

1. The Ld. Advocates / Ld. Government Pleaders / Ld. Public Prosecutors are requested to install **Vidyo Mobile Application** in their compatible Android/iOS mobile phones from either Google Playstore or Apple iOS.
2. A link along with date and time of hearing will be shared with the concerned Ld. Advocates / Ld. Government Pleaders / Ld. Public Prosecutors in his/her Whatsapp number / E-mail Id for joining the Video Conference by the Ld. Judicial Officer, who is to conduct the Video Conference for the purpose of hearing the Extremely Urgent Matter.
3. The concerned Ld. Advocates / Ld. Government Pleaders / Ld. Public Prosecutors shall participate in the Court Proceeding by clicking the said link at the time so fixed.
4. In case of two or more Ld. Advocates representing the parties, the same link shall be shared to each of them in the manner mentioned in Point-02.

**Filing of Extremely Urgent Cases:**

1. In matters involving extreme urgency, the Ld Advocate / Litigant Public is required to file the legible scanned copy of the petition/ application along with documents and duly executed vokatnma through the e-mail ID, being ***djpaschimbardhaman@gmail.com*** together with necessary prayers including:
  - a) A prayer for exemption from filing duly affirmed affidavit in the prevailing circumstances.
  - b) An undertaking that deficit court fees, if any, will be paid subsequently, i.e. within 48 hours when the Court would start functioning normally.
  - c) A paragraph to the effect that the Ld. Advocate / Litigant party is giving consent that the matter may be heard through video conferencing.
  - d) A paragraph containing the contact details of the Ld. Advocate / Party in proceeding including e-mail Id, mobile number, Whatsapp number and alternate number (s), residence/office address with Pin code and Police Station.
  - e) A separate signed and verified application containing a synopsis of extreme urgency should also be sent by Ld. Advocate / Litigant party via email to the Ld. District Judge.
2. A copy of the E-mail so sent to the Ld. District Judge is also required to be sent to the E-mail of the corresponding Ld. Government Pleader / Ld. Public Prosecutor / Opposite Parties as the case may be.
3. The e-filing of the extremely urgent matters via e-mail should be done at least 48 hours before the sitting of Special Courts. The concerned Court shall intimate the Ld. Advocate / Litigant Party through E-mail / SMS / Whatsapp etc about the fate of such prayer within a reasonable time.

All concerned are requested to visit the website of Paschim Bardhaman District Court **<https://districts.ecourts.gov.in/paschimbardhaman>** for further details and also for perusal of the installation manual of "Vidyo App".

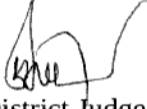
Inform all concerned.

Sd/- K. Bhattacharyya  
District Judge,  
Paschim Bardhaman

Memo No. 926 / XI-12 [COVID-19], Dated Asansol the 15<sup>th</sup> day of April, 2020.

Copy forwarded for information and taking necessary action to :

1. The Additional District and Sessions Judge, 1<sup>st</sup> / 2<sup>nd</sup> / 3<sup>rd</sup> / 4<sup>th</sup> Court, Asansol / Durgapur.
2. The Judge, Special Court-cum-Additional District and Sessions Judge, Asansol / Durgapur.
3. The Judge, Commercial Court, Asansol.
4. The Judge, Special C.B.I. Court, Asansol.
5. The Additional District and Sessions Judge, Fast Track 1<sup>st</sup> / 2<sup>nd</sup> Court Asansol.
6. The Additional District and Sessions Judge, Fast Track Court, Durgapur.
7. The Chief Judicial Magistrate, Paschim Bardhaman.
8. The Additional Chief Judicial Magistrate, Durgapur.
9. The Civil Judge (Senior Division), 1<sup>st</sup> / 2<sup>nd</sup> Court, Asansol.
10. The Civil Judge (Senior Division) Court, Durgapur.
11. The Secretary, District Legal Services Authority, Paschim Bardhaman at Asansol.
12. The Civil Judge (Junior Division), 1<sup>st</sup> / 2<sup>nd</sup> / 3<sup>rd</sup> / Additional Court, Asansol.
13. The Civil Judge (Junior Division), 1<sup>st</sup> / 2<sup>nd</sup> Court, Durgapur.
14. The Judicial Magistrate, 2<sup>nd</sup> / 3<sup>rd</sup> / 4<sup>th</sup> / 5<sup>th</sup> / 6<sup>th</sup> / 7<sup>th</sup> Court, Asansol/ Durgapur.

  
District Judge,  
Paschim Bardhaman